

16-4-2001 Hon. Mr. Justice R.R.K. Prveedi, VC
Hon. Mag. Crem. K.K. Srivastava, A.M.

Shri R.C. Pathak learned Counsel for the applicant and Shri S.C. Tripathi learned Counsel for the respondents, both ~~have~~ ^{where} ~~are~~ prayed for adjournment. By order dated 22-9-1998 the Division Bench passed order ^{Principal} of the ~~Division~~ Registry to obtain orders of the Bench whenever available and list the Contempt application for judgement thereafter. The direction was given in view of the Division Bench judgement of Hon'ble Anchors Pradesh High Court, wherein the Division Bench held that Central Administrative Tribunal has no power to punish for its Contempt. ^{of the} Judgement of the D.B. of Andhra Pradesh High Court has been reversed by Hon'ble Supreme Court in a Case of T. Sankar Prasad vs. Govt. of ~~Andhra Pradesh~~ Andhra Pradesh and Others J.T. 2001 (1) SC-204. As the legal position ^{has been settled by} of the judgement of Hon'ble Supreme Court ~~is clear~~ list this Case for orders on 14-5-2001.

AM.

R J
VC

WY

14-5-2001

CCA 114/95

in

OA No. 239/95

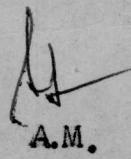
Hon'ble Mr. S. Dayal, AM

Hon'ble Mr. Bafiq Uddin, JM

Sri R.C. Pathak, learned counsel for the applicant, has sought adjournment. Sri Rajesh Misra appears for Sri S.C. Tripathi for the respondents.

Sri Rajesh Misra states that the order has been complied with and draws attention to Annexure No. SCA-3 to the supplementary counter affidavit filed on behalf of Respondent no.5 as sworn on 8-1-97. We heard Sri Rajesh Misra for the respondents. We find that the representation of the applicant for changing enquiry officer has been rejected by the order of the Commander of Works Engineering Deptt. Dehradun Cantt. The order has, thus, been complied with. The notices issued to the respondents are withdrawn and the Contempt Petition is dismissed.

J.M.


A.M.

Nath/2cs.